

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3851
TO BE ANSWERED ON 22.12.2015

Environmental Compensation Charge

3851. ADV. CHINTAMAN NAVASHA WANAGA:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Supreme Court has ordered imposition of an Environmental Compensation Charge on commercial vehicles entering the Delhi City;
- (b) if so, the details thereof;
- (c) whether environmental cess is in addition to the toll tax; and
- (d) if so, the action taken/proposed to be taken by the Government?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) Yes, Sir.

(b) The Supreme Court of India in the matter of 'M.C. Mehta versus Union of India' vide its Order dated October 9, 2015 has given direction for imposing Environment Compensation Charge (ECC) on light as well heavy duty commercial vehicles entering Delhi from November 1, 2015 as given below:

Vehicle Category	ECC imposed
Category 2 (light duty vehicles etc.) and Category 3 (2 axle trucks)	Rs. 700/-
Category 4 (3 axle trucks) and Category 5 (4 axle trucks and above)	Rs. 1300/-

On 16th December, 2015, Supreme Court has further directed that for Delhi bound vehicles loaded with goods, the ECC will be twice the charge stipulated by the Order dated 9th October, 2015.

(c) Yes, Sir.

(d) Government of National Capital Territory of Delhi has issued Gazette Notification on 20th October, 2015.
